GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1643 ANSWERED ON 11TH FEBRUARY, 2021

LAND ACQUISITION AT TOLL PLAZAS

1643. SHRI SHRINIWAS PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether there are any directives/guidelines to avoid repeated land acquisitions by NHAI at same locations to increase the number of booths at the toll plazas for introducing new truck parking bays and weigh bridges;
- (b) if so, the details thereof; and
- (c) if not, whether the Government proposes to introduce such directives/guidelines to avoid repeated land acquisitions at places which have irrigated lands, constructed houses etc. and to give preference to staggered toll plazas and land acquisitions at barren land stretches along the highways?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (c) The guidelines for land acquisition requirement for toll plazas are specified in Terms of Reference (TOR) under para 3.6 of Request for Proposal (RFP) documents of Detailed Project Report (DPR) Consultant.

As per para 10.3 of section-10 of Indian Roads Congress (IRC) 84, the land for toll plaza is to be acquired keeping in view the provisions of toll lanes for a projected peak hour traffic of 20 years subject to minimum number of 16 toll lanes including all other buildings and structures to be accommodated at toll plaza location.